IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
CP/189/ND/2020

IN THE MATTER OF:
Vanya Edible Oil & Refineries Pvt Ltd ... Applicant

Under Section 131

Order delivered on 04.06.2024

CORAM:
SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)
PRESENT:

For the Applicant	: Adv. Vishal Agarwal
For the ROC	: Adv. Jyoti Khurana
For the I.T. Deptt.	: Adv. Puneet Rai, SSC, Adv. Ashvini Kr, Adv. Rishabh Nangia, Adv. Nikhil Jain for Income Tax Department
For the RD	: Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant, Ld. Counsel for the RD, Ld. Counsel for the ROC and Ld. Counsel for the Income Tax Department are present through VC.

Arguments heard. Order **reserved**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mamta-04.06.2024